

Heard the learned counsel for the petitioners.

The learned S.P.P would seek for a short accommodation stating that the records are to be secured from Dharwad. This Court by the order dated 13.04.2020 had ordered that objections, if any, are to be filed by the next date of hearing. Despite the same, request for adjournment of the hearing is sought.

This court has perused the papers. Prima facie the complaint does not disclose any material which could be considered as an ingredient constituting the offence as against the petitioners. That apart, it is fairly admitted by the learned H C G P that the petitioner - students are sponsored on scholarship by the Central Government. If that be the fact, it is surprising that the said fact has not been appreciated by the trial court in its true perspective. The prosecution has to look at a larger picture and attempts being made by the Central Government to ensure integration of that class of people into the main stream. It is not in dispute that the accused are all in their teens or immediately out of the teens. It would have been more responsive effort if the complainant had made an effort to counsel the accused and made them realize the purpose for which they are here. That the very fact that the accused have been sponsored on a scholarship by the Central Government, would demonstrate the fact that they are all people with roots and their background is vetted by none else than the Union Government. Merely on account of a perception by a group construing the alleged to be of an offensive nature, it ought not to have negated the efforts being made by the Union Government. It is sad to see that the larger perspective has been lost sight on account

Judge Name	Case No/Year	Date of Order	Daily Order
			<p>of shortsighted actions. Be that as it may, this court is of the opinion that accommodation sought by the learned H C G P in the light of the prevailing circumstances be granted. Accordingly, hearing is adjourned to 24.04.2020 on the understanding that no further request for adjournment would be granted.</p> <p>The learned S.P.P would submit that on account of technical issues, the internet is not functional and hence they are not able to retrieve copy of the petition and other records. Hence the Registry is directed to furnish copy of the petition papers to the learned S.P.P.</p> <p>Call on 24.04.2020.</p>

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